FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LUCKSHMI YARN IMPEX PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**LUCKSHMI YARN IMPEX PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	28 December 2020
3.	Authority under which corporate debtor is incorporated / registered	RoC- Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909TZ2020PTC035271
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.A3, SLS Luxury Apartment,188, East Sambandam Road, R.S. Puram, Coimbatore – 641002, Tamil Nadu
6.	Insolvency commencement date in respect of corporate debtor	July 02, 2026 [Order made available on NCLT Portal on July 06, 2026]
7.	Estimated date of closure of insolvency resolution process	December 29, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	P.Balasubramanian IBBI Registration No.: IBBI/IPA-001/IP-P-02867/2024-2025/14404 Address: 85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu,639003 Email: karurbalaw@gmail.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu,639003 Email: karurbalaw@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu,639003 Email: cirp.luckshmiyarnimpex@gmail.com
11.	Last date for submission of claims	July 20,2026 (14 days from Order made available on NCLT Portal)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None – As per the available information with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Branch has ordered the commencement of a corporate insolvency resolution process of the LUCKSHMI YARN IMPEX PRIVATE LIMITED on July 02,2026.

The creditors of LUCKSHMI YARN IMPEX PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before July 20, 2026 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

P.Balasubramanian
Interim Resolution Professional of
Luckshmi Yarn Impex Private Limited(Under CIRP)
IBBI Registration No.: IBBI/IPA-001/IP-P-02867/2024-2025/14404

Place: Karur
Date:08-07-2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LUCKSHMI YARN IMPEX PRIVATE LIMITED

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	**LUCKSHMI YARN IMPEX PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	28 December 2020
3.	Authority under which corporate debtor is incorporated / registered	RoC- Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909TZ2020PTC035271
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.A3, SLS Luxury Apartment,188, East Sambandam Road, R.S. Puram, Coimbatore – 641002, Tamil Nadu
6.	Insolvency commencement date in respect of corporate debtor	July 02, 2026 [Order made available on NCLT Portal on July 06, 2026]
7.	Estimated date of closure of insolvency resolution process	December 29, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	P.Balasubramanian IBBI Registration No.: IBBI/IPA-001/IP-P-02867/2024-2025/14404 Address: 85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu,639003 Email: karurbalaw@gmail.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu,639003 Email: karurbalaw@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu,639003 Email: cirp.luckshmiyarnimpex@gmail.com
11.	Last date for submission of claims	July 20,2026 (14 days from Order made available on NCLT Portal)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None – As per the available information with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Branch has ordered the commencement of a corporate insolvency resolution process of the LUCKSHMI YARN IMPEX PRIVATE LIMITED on July 02,2026.

The creditors of LUCKSHMI YARN IMPEX PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before July 20, 2026 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

P.Balasubramanian
Interim Resolution Professional of
Luckshmi Yarn Impex Private Limited(Under CIRP)
IBBI Registration No.: IBBI/IPA-001/IP-P-02867/2024-2025/14404

Place: Karur
Date:08-07-2026

PDS

Global | Collaborative | Digital | Ethical

PDS Limited

CIN: L18101HR2011PLC147408

Regd. Office: PDS Tower, 5th Floor, Plot No. 222, Udyog Vihar Phase -1, Industrial Complex Dundahera, Gurgaon - 122016, Haryana, India

Corp. Office: Unit No.1031 & 1032, Solitaire Corporate Park, Andheri - Ghatkopar Link Road, Andheri (East), Mumbai - 400093, Maharashtra. India

E-mail: investors@pdsltd.com • Website: www.pdsltd.com • **Tel:** +91 22 41441100

NOTICE OF THE 15TH ANNUAL GENERAL MEETING AND VOTING INFORMATION

NOTICE is hereby given that the 15th Annual General Meeting (**'AGM'**) of PDS Limited (**'the Company'**) is scheduled on Friday, July 31, 2026, at 2:30 P.M. (IST) through Video Conferencing (**"VC"**)/ Other Audio Visual Means (**'OAVM'**) to transact the business as set out in the Notice of AGM.

In compliance with all the applicable provisions of the Companies Act, 2013 (**'the Act'**) and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (**'SEBI Listing Regulations'**) read with the Ministry of Corporate Affairs General Circular Nos. 20/2020 dated May 5, 2020, 09/2024 dated September 19, 2024 and latest being 03/2025 dated September 22, 2025 (**'MCA Circulars'**), the AGM of the Company will be held through VC/OAVM.

In compliance with the above circulars, the Notice convening the 15th AGM and the Annual Report for the Financial Year 2025-26 has been electronically sent to all the Shareholders whose Email IDs are registered with the Company or Depository Participant(s) or Registrar and Share Transfer Agent. The email disseminations have been completed on July 7, 2026. Further, a letter providing a weblink for accessing the Notice of the AGM and Annual Report for the financial year 2025-26 is sent to those shareholders who have not registered their email addresses.

Instructions for Remote E-Voting and E-Voting during the AGM

1. Pursuant to provisions of Section 108 and other applicable provisions, if any, of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, the Company has provided its Members with the facility to cast their votes on each resolutions set forth in the Notice of the 15th AGM using electronic voting system (**'Remote E-Voting'**) and E-Voting (during the 15th AGM). For this purpose, the Company has engaged the services of MUFG Intime India Private Limited *(Formerly known as Link Intime India Private Limited)* [**'MUFG Intime'**] to provide the electronic voting platform.
2. The Remote E-Voting period begins on Tuesday, July 28, 2026, 9:00 A.M. (IST) and ends on Thursday, July 30, 2026 (IST). Voting through Remote E-Voting will not be permitted beyond 5.00 PM (IST) on Thursday, July 30, 2026. E-Voting shall also be made available at the 15th AGM and the Members attending the Meeting who have not cast their vote during Remote E-Voting period shall be able to vote at the 15th AGM.
3. The cut-off date for determining eligibility of Members for voting through Remote E-Voting or Voting at the 15th AGM is Friday, July 24, 2026. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by Depositories as on the cut-off date, i.e., Friday, July 24, 2026, shall only be entitled to avail the facility of Remote E-Voting as well as voting at the AGM. Voting rights shall be reckoned on the paid-up value of the shares registered in the name of the shareholders/beneficial owner (in the case of electronic shareholding) as on the cut-off date.
4. Any person who becomes a shareholder of the Company after dispatch of the Notice of the AGM and holds shares as on the cut-off date may obtain the user ID and password by following the process as mentioned in the Notice of the AGM
5. The manner of voting remotely or during the AGM for Shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email IDs has been provided in the Notice convening the AGM. Instructions for attending the AGM through VC/OAVM are also provided in the Notice of the AGM.
6. Once the vote on a resolution is cast by a shareholder, the shareholder will not be allowed to change it subsequently or cast the vote again. Furthermore, Members who have voted through remote e-voting may attend the 15th AGM, but they will not be permitted to vote again during the meeting.
7. In case of any shareholders/ members have any queries regarding login/ e-voting, they may send an email to enotices@in.mpms.mufg.com to Mr. Rajive Ranjan, AVP at MUFG Intime India Private Limited, contact number - 022 - 4918 6000 and address at Noble Heights, 1st Floor, Plot NH 2, C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058.
8. The Notice of the 15th AGM and Annual Report for the Financial Year 2025-26 along with further details are available on the website of the Stock Exchanges, BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com and on the website of the Company at www.pdsltd.com and on MUFG Intime's website at https://instavote.linkintime.co.in/ .

Payment of Final Dividend

The Board of Directors at their Meeting held on Friday, May 15, 2026, have considered and recommended payment of Final Dividend of ₹ 1.65/- (Indian Rupee One and Sixty-Five Paise Only) per Equity Share of Face Value of ₹ 2/- (Indian Rupees Two) each for the Financial Year ended March 31, 2026, subject to approval of Shareholders in the 15th AGM.

The Record Date fixed for determining the eligibility of shareholders for the payment of Final Dividend is Friday, July 24, 2026. The Final Dividend, if approved, would be paid to the eligible Shareholders on or before Saturday, August 28, 2026. Shareholders holding shares in physical form/demat should be KYC compliant to receive the dividends directly in their bank accounts through National Automated Clearing System or any other electronic mode of remittance. The manner of updation of KYC including bank account details for the Shareholders holding shares in physical form and dematerialised form has been provided in the Notice of the AGM.

Pursuant to the provisions of the Income-tax Act, 2025, dividend income is taxable in the hands of the shareholders. Accordingly, the Company is required to deduct tax at source ("TDS")/withhold tax at the applicable rates prescribed under the Income-tax Act, 2025, on the dividend paid to its members. The applicable TDS/withholding tax rate will depend upon the residential status of the shareholder and the documents/information furnished by the shareholder and accepted by the Company. Accordingly, members are requested to update their residential status with their Depository Participant or, in case the shares are held in physical form, with the Company or MUFG Intime India Private Limited, on or before 5:00 P.M. (IST) on Friday, July 24, 2026, to enable the Company to determine the appropriate rate of TDS/withholding tax.

The prescribed dividend-related forms are available for download from the General tab of MUFG Intime's website at https://web.in.mpms.mufg.com/client-downloads.html and are required to be duly completed and uploaded on MUFG Intime's portal at https://web.in.mpms.mufg.com/formsreg/submission-of-form-15g-15h.html on or before 5:00 P.M. (IST) on Friday, July 24, 2026.

The relevant documents pertaining to the items of business to be transacted at the 15th AGM are available for inspection through electronic mode. Members are requested to write to the Company on investors@pdsltd.com for inspection of the said documents.

Note: The registered office of the Company has been shifted from the State of Maharashtra to the State of Haryana effective from July 6, 2026.

for **PDS Limited**
Sd/-
Abhishekh Kanoi
Group General Counsel & Company Secretary
ICSI Membership No.: FCS 9530

Date: July 7, 2026
Place: Mumbai (India)

பி.ஏ.பி. அணைகளின் நீர்மட்டம்

சோலையாறு அணை (165 அடி)
நீர்மட்டம்: 85.18 அடி
நீர்வரத்து: 780.98 கனஅடி
வெளியேற்றம்: 1363.39கனஅடி

பரம்பிக்குளம் அணை (72 அடி)
நீர்மட்டம்: 16.76 அடி
நீர்வரத்து: 1059 கனஅடி
வெளியேற்றம்: 600 கனஅடி

பி.ஏ.பி. அணைகளின் நீர்மட்டம்

ஆழியாறு அணை (120 அடி)
நீர்மட்டம் : 54.20 அடி
நீர்வரத்து: 184 கனஅடி
வெளியேற்றம்: 156 கனஅடி

திருமூர்த்தி அணை (60 அடி)
நீர்மட்டம்: 34.67 அடி
நீர்வரத்து: 429 கனஅடி
வெளியேற்றம்: 1098 கனஅடி

ஆனைமலை விற்பனைக்கூடத்தில் ரூ.14.50 லட்சத்துக்கு கொப்பரை ஏலம்

■ ஆனைமலை

ஆனைமலை ஒழுங்குமுறை விற்பனைக் கூட கண்காணிப்பாளர் (பொறுப்பு) ஜெயராமகிருஷ்ணன் கூறியதாவது: ஆனைமலை சுற்று வட்டாரப் பகுதியை சேர்ந்த விவசாயிகள் 282 மூட்டை கொப்பரைகளை விற்பனைக்கு கொண்டு வந்திருந்தனர். வியாபாரிகள் முன்னிலையில் அவற்றை தரம் பிரித்து ஏலமிட்டதில், முதல் தர கொப்பரை 173 மூட்டைகள், குவிண்டாலுக்கு குறைந்தபட்சம் ரூ.12,039-க்கும், அதிகபட்சம் ரூ.13,539-க்கும் விற்பனையானது. 2-ம் தர கொப்பரை 109 மூட்டைகள், குவிண்டாலுக்கு குறைந்தபட்சம் ரூ.11,175-க்கும், அதிகபட்சம் ரூ.11,949-க்கும் விற்பனையானது. மொத்தம் 130 குவிண்டால் கொப்பரை ரூ.14.50 லட்சத்துக்கு ஏலமிடப்பட்டது.

இவ்வாறு அவர் தெரிவித்தார்.

ஆழியாறில் குழாய் வழி பாசனம் வேண்டாம்

புதிய ஆயக்கட்டு பாசன விவசாயிகள் கூட்டத்தில் தீர்மானம்

■ பொள்ளாச்சி

ஆழியாறு புதிய ஆயக்கட்டு பகுதிகளுக்கு குழாய் வழி பாசன முறை தேவையில்லை என, விவசாயிகள் சங்க கூட்டத்தில் தீர்மானம் நிறைவேற்றப்பட்டது.

ஆழியாறு படுகை புதிய ஆயக்கட்டு பாசன விவசாய நலச் சங்கத்தின் ஆலோசனைக் கூட்டம் தென் சங்கம்பாளையத்தில் நேற்று நடைபெற்றது. சங்கத்தின் தலைவர் சுதாகர் (எ) கந்தவடிவேல், செயலாளர் சந்திரசேகர், பொருளாளர் முருகேசன் ஆகியோர் முன்னிலை வகித்தனர். ஆழியாறு திட்டக்குழு தலைவர் எம்.செந்தில் மற்றும் பாசன சபை நிர்வாகிகள் கலந்து கொண்டனர்.

கூட்டத்தில் நிறைவேற்றப்பட்ட தீர்மானங்கள்:

ஆழியாறு பாசன பகுதிக்கு குழாய் வழி பாசனம் தேவையில்லை. கால்வாய் பாசனமே போதுமானது. திருமூர்த்தி பாசன பகுதிக்கு பாசன காலமான 135 நாட்களையும் தாண்டி காலவரையின்றி நீர் செல்வதால் வரும் நீராண்டில் பிஏபி திட்டத்தில் கடுமையான பாதிப்பை ஏற்படுத்தும். எனவே, இனி வரும் ஆண்டுகளில் அரசால் நிர்ணயிக்கப்பட்ட பாசன காலத்திற்குள் பாசனத்தை நிறைவு செய்ய அதிகாரிகள் திட்டமிட்டு செயலாற்ற வேண்டும்.

அரசால் தேர்வு செய்யப்பட்ட பாசன சபைகளுக்கு அங்கீகாரம் அளிக்கும் வகையில், உடனடியாக கிளை கால்வாய் தூர்வாருதல் மற்றும் பராமரிப்பு நிதியை பாசன சபைகளுக்கு வழங்க வேண்டும்.

கேரளாவில் இடைமலையாறு அணை கட்டி முடித்து பல ஆண்டுகள் ஆன பின்பும் இன்னும் கேரளாவிற்கு நீர் திறந்து விடும் நடைமுறை தொடர்கிறது. இந்த ஆண்டு பருவமழை மிகக் குறைவாக உள்ளதால் குடிநீர் முதல் பாசனம் வரை அனைத்திற்கும் நீர் பற்றாக்குறை ஏற்படும் சூழ்நிலை உருவாகி வருகிறது.

எனவே, ஒப்பந்தப்படி இந்த ஆண்டு முதல் நீராறு அணையில் இருந்து கேரளாவிற்கு தண்ணீர் திறந்து விடும் நடைமுறையை நிறுத்தி, பரம்பிக்குளம் ஆழியாறு திட்ட அணைகளுக்கு தண்ணீரை திருப்ப வேண்டும்.

இவ்வாறு தீர்மானங்கள் நிறைவேற்றப்பட்டன.

தமிழக பால்வளத்துறை அமைச்சர் சி.விஜயலட்சுமி நேற்று பொங்காளியூர் பகுதியில் உள்ள ஆவின் பால் கொள்முதல் நிலையத்தில் ஆய்வு மேற்கொண்டார்.

பால் கொள்முதல் மையத்தில் அமைச்சர் ஆய்வு

■ ஆனைமலை

தமிழக பால்வளத் துறை அமைச்சர் சி.விஜயலட்சுமி பொள்ளாச்சியை அடுத்த பொங்காளியூரில் உள்ள ஆவின் கூட்டுறவு பால் கொள்முதல் மையத்தில் நேற்று ஆய்வு மேற்கொண்டார்.

அப்போது பாலின் தரம் பரிசோதனை செய்யப்படும் முறை, பால் கொள்முதல் செய்து சேகரிக்கும் கேன்களின் சுகாதாரம் ஆகியவற்றை பார்வையிட்டார்.

பின்னர் கோட்டூர், மயிலாடுதுறை பகுதிகளில் உள்ள பால் கொள்முதல் மற்றும் விற்பனை மையங்களில் ஆய்வு மேற்கொண்ட அமைச்சர் ஆர்.டி.விஜயலட்சுமி, சரியான அளவில் பால் கொள்முதல் செய்யப்படுகிறதா, கொள்முதல் செய்யப்படும் பாலின் அளவு முறையாக பதிவு செய்யப்படுகிறதா, பால் உற்பத்தியாளர்களின் கால்நடைகளுக்கு தீவனம் உரிய காலத்தில் வழங்கப்படுகிறதா, கால்நடைகளுக்கு காப்பீடு செய்யப்பட்டுள்ளதா என கேட்டறிந்தார். பாலின் தரத்தையும் சோதனை செய்ததோடு, பால் வாங்க வந்தவர்களிடம் பாலின் தரம் குறித்து கேட்டறிந்தார்.

பின்னர் கொள்முதல் மையத்திலிருந்து பால் குளிரூட்டும் நிலையத்திற்கு பாலை கொண்டு செல்லும் வாகனத்தில் ஆய்வு மேற்கொண்டு ஆவணங்களை பரிசோதனை செய்தார்.

பின்னர் செய்தியாளர்களிடம் அமைச்சர் கூறும் போது, "பால் வளத் துறையில் உள்ள திட்டங்கள் மக்களை சென்றடைய வேண்டும், ஆவின் பால் கொள்முதலை அதிகரிக்க எத்தகைய நடவடிக்கை எடுக்க வேண்டும் என்பதை அறியவும், குறைபாடுகளை தெரிந்து கொள்ளவும் ஒவ்வொரு பகுதியாக பால் கொள்முதல் நிலையங்களாக ஆய்வு மேற்கொள்ளப்பட்டு வருகிறது" என்றார்.

அரசியல், சமூக அமைப்புகள் தங்களது செய்திகளை எங்களது நாளிதழுக்கு மின்னஞ்சல் வழியாக அனுப்பலாம்.
மின்னஞ்சல் முகவரி:
repkovai@
hindutamil.co.in

எமது பதிப்புகள்: சென்னை, புதுவை, வேலூர், கோவை, சேலம், திருச்சி, தஞ்சாவூர், மதுரை, ராமநாதபுரம், நெல்லை, பெங்களூரு, திருவனந்தபுரம்

Published by Vijaya Arun on behalf of KSL MEDIA LIMITED and Printed by M Jegadesh Kumar at THG PUBLISHING PVT.LTD. 391/1 & 391/2 Kamaraj Road, Uppilipalayam, Coimbatore, Tamil Nadu 641015. Editor: V. Venkateswaran (Responsible for selection of news under the PRP Act).

இந்து தமிழ் திசை
4
உள்வலம்
புதன், ஜூலை 8, 2026 www.hindutamil.in

பி.ஏ.பி. அணைகளின் நீர்மட்டம்

சோலையாறு அணை (165 அடி)
நீர்மட்டம்: 85.18 அடி
நீர்வரத்து: 780.98 கனஅடி
வெளியேற்றம்: 1363.39கனஅடி

பரம்பிக்குளம் அணை (72 அடி)
நீர்மட்டம்: 16.76 அடி
நீர்வரத்து: 1059 கனஅடி
வெளியேற்றம்: 600 கனஅடி

பி.ஏ.பி. அணைகளின் நீர்மட்டம்

ஆழியாறு அணை (120 அடி)
நீர்மட்டம் : 54.20 அடி
நீர்வரத்து: 184 கனஅடி
வெளியேற்றம்: 156 கனஅடி

திருமூர்த்தி அணை (60 அடி)
நீர்மட்டம்: 34.67 அடி
நீர்வரத்து: 429 கன அடி
வெளியேற்றம்: 1098 கனஅடி

ஆழியாறில் குழாய் வழி பாசனம் வேண்டாம்

புதிய ஆயக்கட்டு பாசன விவசாயிகள் கூட்டத்தில் தீர்மானம்

■ பொள்ளாச்சி

ஆழியாறு புதிய ஆயக்கட்டு பகுதிகளுக்கு குழாய் வழி பாசன முறை தேவையில்லை என, விவசாயிகள் சங்க கூட்டத்தில் தீர்மானம் நிறைவேற்றப்பட்டது.

ஆழியாறு படுகை புதிய ஆயக்கட்டு பாசன விவசாய நலச் சங்கத்தின் ஆலோசனைக் கூட்டம் தென் சங்கம்பாளையத்தில் நேற்று நடைபெற்றது. சங்கத்தின் தலைவர் சுதாகர் (எ) கந்தவடிவேல், செயலாளர் சந்திரசேகர், பொருளாளர் முருகேசன் ஆகியோர் முன்னிலை வகித்தனர். ஆழியாறு திட்டக்குழு தலைவர் எம்.செந்தில் மற்றும் பாசன சபை நிர்வாகிகள் கலந்து கொண்டனர்.

கூட்டத்தில் நிறைவேற்றப்பட்ட தீர்மானங்கள்:

ஆழியாறு பாசன பகுதிக்கு குழாய் வழி பாசனம் தேவையில்லை. கால்வாய் பாசனமே போதுமானது. திருமூர்த்தி பாசன பகுதிக்கு பாசன காலமான 135 நாட்களையும் தாண்டி காலவரையின்றி நீர் செல்வதால் வரும் நீராண்டில் பிஏபி திட்டத்தில் கடுமையான பாதிப்பை ஏற்படுத்தும். எனவே, இனி வரும் ஆண்டுகளில் அரசால் நிர்ணயிக்கப்பட்ட பாசன காலத்திற்குள் பாசனத்தை நிறைவு செய்ய அதிகாரிகள் திட்டமிட்டு செயலாற்ற வேண்டும்.

அரசால் தேர்வு செய்யப்பட்ட பாசன சபைகளுக்கு அங்கீகாரம் அளிக்கும் வகையில், உடனடியாக கிளை கால்வாய் தூர்வாருதல் மற்றும் பராமரிப்பு நிதியை பாசன சபைகளுக்கு வழங்க வேண்டும்.

கேரளாவில் இடைமலையாறு அணை கட்டி முடித்து பல ஆண்டுகள் ஆன பின்பும் இன்னும் கேரளாவிற்கு நீர் திறந்து விடும் நடைமுறை தொடர்கிறது. இந்த ஆண்டு பருவமழை மிகக் குறைவாக உள்ளதால் குடிநீர் முதல் பாசனம் வரை அனைத்திற்கும் நீர் பற்றாக்குறை ஏற்படும் சூழ்நிலை உருவாகி வருகிறது.

எனவே, ஒப்பந்தப்படி இந்த ஆண்டு முதல் நீராறு அணையில் இருந்து கேரளாவிற்கு தண்ணீர் திறந்து விடும் நடைமுறையை நிறுத்தி, பரம்பிக்குளம் ஆழியாறு திட்ட அணைகளுக்கு தண்ணீர் திருப்ப வேண்டும்.

இவ்வாறு தீர்மானங்கள் நிறைவேற்றப்பட்டன.

ஆனைமலை விற்பனைக்கூடத்தில் ரூ.14.50 லட்சத்துக்கு கொப்பரை ஏலம்

■ ஆனைமலை

ஆனைமலை ஒழுங்குமுறை விற்பனைக் கூட கண்காணிப்பாளர் (பொறுப்பு) ஜெயராமகிருஷ்ணன் கூறியதாவது: ஆனைமலை சுற்று வட்டாரப் பகுதியை சேர்ந்த விவசாயிகள் 282 மூட்டை கொப்பரைகளை விற்பனைக்கு கொண்டு வந்திருந்தனர். வியாபாரிகள் முன்னிலையில் அவற்றை தரம் பிரித்து ஏலமிட்டதில், முதல் தர கொப்பரை 173 மூட்டைகள், குவிண்டாலுக்கு குறைந்தபட்சம் ரூ.12,039-க்கும், அதிகபட்சம் ரூ.13,539-க்கும் விற்பனையானது. 2-ம் தர கொப்பரை 109 மூட்டைகள், குவிண்டாலுக்கு குறைந்தபட்சம் ரூ.11,175-க்கும், அதிகபட்சம் ரூ.11,949-க்கும் விற்பனையானது. மொத்தம் 130 குவிண்டால் கொப்பரை ரூ.14.50 லட்சத்துக்கு ஏலமிடப்பட்டது.

இவ்வாறு அவர் தெரிவித்தார்.

தமிழக பால்வளத்துறை அமைச்சர் சி.விஜயலட்சுமி நேற்று பொங்காளியூர் பகுதியில் உள்ள ஆவின் பால் கொள்முதல் நிலையத்தில் ஆய்வு மேற்கொண்டார்.

பால் கொள்முதல் மையத்தில் அமைச்சர் ஆய்வு

■ ஆனைமலை

தமிழக பால்வளத் துறை அமைச்சர் சி.விஜயலட்சுமி பொள்ளாச்சியை அடுத்த பொங்காளியூரில் உள்ள ஆவின் கூட்டுறவு பால் கொள்முதல் மையத்தில் நேற்று ஆய்வு மேற்கொண்டார்.

அப்போது பாலின் தரம் பரிசோதனை செய்யப்படும் முறை, பால் கொள்முதல் செய்து சேகரிக்கும் கேன்களின் சுகாதாரம் ஆகியவற்றை பார்வையிட்டார்.

பின்னர் கோட்டூர், மயிலாடுதுறை பகுதிகளில் உள்ள பால் கொள்முதல் மற்றும் விற்பனை மையங்களில் ஆய்வு மேற்கொண்ட அமைச்சர் ஆர்.டி.விஜயலட்சுமி, சரியான அளவில் பால் கொள்முதல் செய்யப்படுகிறதா, கொள்முதல் செய்யப்படும் பாலின் அளவு முறையாக பதிவு செய்யப்படுகிறதா, பால் உற்பத்தியாளர்களின் கால்நடைகளுக்கு தீவனம் உரிய காலத்தில் வழங்கப்படுகிறதா, கால்நடைகளுக்கு காப்பீடு செய்யப்பட்டுள்ளதா என கேட்டறிந்தார். பாலின் தரத்தையும் சோதனை செய்ததோடு, பால் வாங்க வந்தவர்களிடம் பாலின் தரம் குறித்து கேட்டறிந்தார்.

பின்னர் கொள்முதல் மையத்திலிருந்து பால் குளிரூட்டும் நிலையத்திற்கு பாலை கொண்டு செல்லும் வாகனத்தில் ஆய்வு மேற்கொண்டு ஆவணங்களை பரிசோதனை செய்தார்.

பின்னர் செய்தியாளர்களிடம் அமைச்சர் கூறும்போது, "பால் வளத் துறையில் உள்ள திட்டங்கள் மக்களை சென்றடைய வேண்டும், ஆவின் பால் கொள்முதலை அதிகரிக்க எத்தகைய நடவடிக்கை எடுக்க வேண்டும் என்பதை அறியவும், குறைபாடுகளை தெரிந்து கொள்ளவும் ஒவ்வொரு கூட்டுறவு பால் கொள்முதல் நிலையங்களாக ஆய்வு மேற்கொள்ளப்பட்டு வருகிறது" என்றார்.

அரசியல், சமூக அமைப்புகள் தங்களது செய்திகளை எங்களது நாளிதழுக்கு மின்னஞ்சல் வழியாக அனுப்பலாம்.

மின்னஞ்சல் முகவரி: repkovai@hindutamil.co.in

Published by Vijaya Arun on behalf of KSL MEDIA LIMITED and Printed by M Jegadesh Kumar at THG PUBLISHING PVT.LTD. 391/1 & 391/2 Kamaraj Road, Uppilipalayam, Coimbatore, Tamil Nadu 641015. Editor: V. Venkateswaran (Responsible for selection of news under the PRP Act).